



No.DJA.I/550/1993

High Court of Karnataka,
Bengaluru,
Dated: 02.06.2020

CLARFICATION TO NOTIFICATION DATED 02.06.2020

The notification issued extending closure is only for the purposes of extension of limitation. The Standard Operating Procedure (SOP) issued for High Court and District Courts will remain unaffected. Courts will continue working as notified.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-

(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL

Copy for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City, Bengaluru.
2. The Chief Judge, Court of Small Causes, Bengaluru.
3. All the Prl. District & Sessions Judges in the State.
4. The Prl. Judge, Family Court, Bengaluru and all the Judges of Family Courts in the State.
5. All the Presiding Officers of Industrial Tribunals and Labour Courts in the State.
6. The Central Project Co-ordinator, High Court of Karnataka, with a request to web host the above Notification under the High Court Website.
7. Notification file.
8. Office Copy.

With a request to circulate the same amongst all the Judicial Officers coming under their Unit.